

INDONESIAN RED CROSS SOCIETY

453. **Shri Buchhikotaiah:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that some quantity of food stuff was received from the Indonesian Red Cross Society for distribution in the food scarcity areas; and

(b) if so, what quantity and when?

The Minister of Food and Agriculture (Shri Kidwai): (a) and (b). The Government of India have not received any food gift from the Indonesian Red Cross Society, but the Indian Red Cross Society have received from them 567 bags maize, 200 bags green peas and 110 bags peeled groundnuts in September, 1953.

SHIFTING OF OFFICES AT MUZAFFARPUR

454. **Shri Sinhasan Singh:** Will the Minister of Railways be pleased to state:

(a) when the offices of R. T. S. and R. M. E. Muzaffarpur shifted to Arthur Butler Building; and

(b) whether it is a fact that Government continued paying the rent of the previously occupied building even after its vacation, for six months at the rate of Rs. 650 p.m. along with the rent of the newly occupied building?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) A part of the offices of R.T.S. and R.M.E. was shifted on 27th February, 1953.

(b) No. The Arthur Butler Buildings were taken over on 5th December, 1952. The Buildings previously occupied could not be released before 31st May, 1953, as these were required for certain other branches of the offices of the R.T.S. and R.M.E. which could not be accommodated in the new buildings and were later on provided with necessary accommodation by shifting certain other offices to Samastipur. Rent on the previously occupied buildings was paid upto 31st May, 1953 only.

COMPENSATION TO DISPLACED ROAD TRANSPORT OPERATORS

455. { **Sardar Hukam Singh:**
Shri Bheekha Bhai:

Will the Minister of Transport be pleased to state:

(a) whether the Government of India propose to amend the Motor Vehicles Act, 1939 in pursuance of the promise given by them during 1950 at the time of discussion on the Road Transport Corporation Bill in Parliament;

(b) whether Government have examined the question of the payment of compensation to the displaced operators as recommended by the Select Committee on the Road Transport Corporation Bill; and

(c) if so, whether any decision has been taken and any policy evolved in respect of the compensation to be paid to the displaced operators, whose permits may not be renewed under the Motor Vehicles Act, 1939 in order to hand over their routes to the Road Transport Corporation?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). Yes.

(c) The matter is still under consideration.

ROAD TRANSPORT

456. { **Shri Bahadur Singh:**
Sardar Hukam Singh:

Will the Minister of Railways be pleased to state:

(a) the total investments made on behalf of the Railways in the Road Transport undertakings in the State of Orissa which are being worked under quadrite arrangements;

(b) the profits which have accrued to the Railways on the above capital during 1950-51, 1951-52 and 1952-53; and

(c) whether Government propose to invest any further amount in these undertakings?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) The amount of money invested by the